

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-283(ND)/2017

In the matter of :

M/s. Canon India (P) Ltd.

....PETITIONER

Vs.

M/s. Tulip Telecom Limited

... RESPONDENT

SECTION :

Under Section 9 of (IBC)

Order delivered on 04.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: -


For the Respondent

: -

ORDER

Even at the time of second call, there was no appearance on behalf of the petitioner.

In the circumstances, this Tribunal is constrained to dismiss this petition for non-prosecution. The files be consigned to records after adopting due formalities.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
04.10.2017